

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Contempt Case (AT) No. 01 of 2021
IN
Company Appeal (AT) (Insolvency) No. 1100 of 2020

In the matter of:

Committee of Creditors of Leel Electricals Ltd.Appellant

Vs.

Arvind Mittal, IRP of Leel Electricals Ltd.Respondent

Present:

Appellant: Mr. Ankur Mittal, Ms. Meera Murali, Advocates.

**Respondents: Mr. Ashish Aggarwal, Mr. Gurcharan Singh,
Advocates.**

ORDER

(Through Virtual Mode)

29.01.2021: Mr. Ankur Mittal, Advocate representing the Appellant admits that the direction passed by this Appellate Tribunal in regard to handing over of the records etc. by the Resolution Professional has been complied with. It is further submitted by Mr. Ankur Mittal, Advocate that the Appellant is in the process of approaching the IBBI (Regulator) for taking action against Mr. Arvind Mittal, IRP. Therefore, nothing survives for consideration in this Contempt Case. Proceedings are accordingly dropped.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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